

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO -131
ANSWERED ON - 02/02/2022

WELFARE SCHEMES FOR TRANSGENDERS

131. PROF. MANOJ KUMAR JHA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

(a) whether Government can list the welfare schemes being implemented by the States/UTs according to the Transgender Persons (Protection of Rights) Act, 2019 for the upliftment of the transgender population, including Bihar;

(b) if so, the details thereof;

(c) whether Government can provide the details of the allocation to the States/UTs in this regard for the last five years, including Bihar; and

(d) whether Government intends to put in place a mechanism to ensure strict compliance by the States/UTs to the provisions of the Transgender Persons (Protection of Rights) Act, 2019, so that the transgender population's rights are guaranteed?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI A. NARAYANASWAMY)

(a) & (b) No such information is available with the Ministry. However, the Ministry of Social Justice and Empowerment has formulated a scheme "SMILE - Support for Marginalized Individuals for Livelihood and Enterprise", which includes sub scheme - 'Comprehensive Rehabilitation for Welfare of Transgender Persons'. The focus of the sub-scheme is on rehabilitation, provision of medical facilities and intervention, counseling, education, skill development, economic linkages to the transgender persons.

Ministry has also initiated 12 pilot shelter homes namely Garima Greh: Shelter Home for Transgender Persons and provided financial assistance to community-based organizations (CBOs) for setting up of these shelter homes. These pilot shelter homes are in States of Maharashtra, Gujarat, Delhi, West Bengal, Rajasthan, Chhattisgarh, Tamil Nadu, Odisha and

also including Bihar. The main aim of Garima Greh is to provide shelter to transgender persons with basic amenities like food, medical care and recreational facilities.

(c) No allocation has been made to the States/UTs by the Ministry.

(d) Ministry has written to States/UTs for implementation of provisions of 'The Transgender Person (Protection of Rights) Act, 2019'.

Further, SMILE scheme has also provision for Transgender Protection Cell under the charge of Director General of Police to monitor cases of offences against Transgender persons and to ensure timely registration, investigation and prosecution of such offences.

Ministry also issues advisory to the States/UTs from time to time for implementation of provisions of the Act.
